

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CP NO. 235/2015

Ms. Shakuntla Chowdhury.

...Petitioner

Versus.

M/s G.B.C. Industrial Corporation Limited

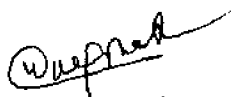
... Respondent

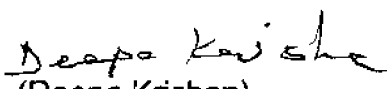
Present: Mr. Sandeep Singh Josan, Advocate for petitioner.
None for respondent.

The case has been received by transfer from the Hon'ble Punjab and Haryana High Court where it was last listed on 25.07.2016. It be entered in the relevant register.

Learned counsel for the petitioner submits that notice was earlier sent at the registered office of the respondent-company and affidavit dated 05.12.2016 was also filed by the learned counsel in this regard before the Hon'ble High Court. Learned counsel for the petitioner seeks time to file appropriate application about the deemed service in accordance with the provisions of the Act and relevant rules framed thereunder.

The matter is adjourned for further hearing to 07.03.2017.
Application, if any, be filed before the next date of hearing.


(Justice R.P. Nagrath)
Member (Judicial)


(Deepa Krishan)
Member(Technical)

February 17, 2017

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